

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 102**  
New IA-175/2023  
In  
IB-411(ND)/2020

**IN THE MATTER OF:**

M/s. CSII India Pvt. Ltd

.....**APPLICANT/PETITIONER**

**Vs.**

M/s. Telexcell Information Systems Limited

.....**RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 16.01.2023**

**CORAM:**

**SHRI ATUL CHATURVEDI**

**MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS**

**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant

: Mr. Tanishq Kashyap and

Mr. Sandeep Huilgol, Advocates

For the Respondent

: Mr. Gautam Singhal, Mr. Ravi Kant Sharma, Advocates.

**ORDER**

**New IA-175/2023:-**

Issue notice to the Resolution Professional returnable within one week. The Petitioner is directed to serve notice along with a copy of this petition to the Resolution Professional by all modes and file proof of service along with an affidavit within three days. The Resolution Professional shall file its reply affidavit within one week after receipt of notice.

List the matter on **25.01.2023**.

SD/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

SD/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**